

**Jute Corporation of India**

746. SHRI CHITTA BASU:  
Will the Minister of TEXTILES be pleased to state:

(a) whether the Government propose to further expand the activities of the Jute Corporation of India;

(b) if so, the details thereof;

(c) whether there is any proposal for the monopoly purchase of raw jute by the Jute Corporation of India;

(d) if so, the details thereof;

(e) whether the Government propose to ban the use of synthetic fibres in the manufacture of sackings; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

(e) No, Sir.

(f) Government are of the view that the interests of the traditional jute packaging sector and the synthetic plastic units should be harmonised and both of them should co-exist by having a legitimate share of the packaging of various sectors of the economy.

[*Translation*]

**Setting up of Benches of Allahabad High Court**

747. SHRI SANTOSH KUMAR GANGWAR:

SHRI BHAGWAN SHANKAR RAWAT:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government propose to set up benches of Allahabad

High Court at various places in Uttar Pradesh, including Bareilly;

(b) if so, the names of the places where these benches are proposed to be set up; and

(c) the time by which a final decision in this regard is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) to (c) In its report, the Jaswant Singh Commission recommended establishment of a permanent Bench of the Allahabad High Court at Agra and two Circuit Benches thereof at Nainital and Dehradun. Specific recommendations of the Commission were referred to the Government of Uttar Pradesh in October, 1986 for views and comments to be given in consultation with the Chief Justice of the High Court. Definite views and complete proposal have not yet been received from the State Government.

[*English*]

**Import of Usable Tyres as Scrap**

748. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) whether attention of the Government has been drawn to news item captioned 'Government loses Rs. 160 crores in revenue' appearing in the 'Indian Express' dated 24 June, 1991;

(b) if so, the number of cases of clandestine imports of usable tyres in the form of scrap tyres under OGL which have come to the notice of the Government and the action taken against the persons involved;

(c) the loss of revenue incurred thereby; and

(d) the measures taken to tighten the rules to check such modus operandi in future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The Government is aware of the news item.

(b) to (d) The information is being collected and will be laid on the Table of the House.

#### **Advance from Japan against Exports**

749. SHRI HARI KISHORE SINGH: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to acquire an advance of one billion U.S. dollars from Japan against long term exports; and

(b) if so, the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b) Bharat Business International Ltd. (BBIL) at one stage was contemplating getting an advance from Japanese trading companies against exports to be made through them. Nothing concrete could, however, emerge on this.

#### **Kozhikode-Palghat National Highway**

750. SHRI K. MURALEEDHARAN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the preliminary work of Kozhikode-Palghat National Highway has been completed;

(b) if not, the time by which the work is likely to be completed; and

(c) the amount already spent thereon?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (c) No, Sir. Kozhikode-Palghat road is a State Highway and not a part of the National Highway network. As such, the State Government of Kerala are responsible for its development.

[Translation]

#### **Construction of Bye-Pass Outside Agra City Linking National Highways**

751. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the road linking Delhi-Calcutta National Highway to Agra-Bombay National Highway and Agra-Jaipur National Highway to Agra city is very narrow and passes through densely populated area of Agra city thereby causing great rush of vehicular traffic and difficulties for the vehicles crossing these highways and often resulting in accidents;

(b) if so whether the Government have any scheme to construct a bye-pass outside Agra city to link the above National Highways; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) No, Sir.

(c) Bypasses are being given low priority vis-a-vis other developmental works in view of the general financial constraints.